

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.3291/2015

Monday, this the 7th day of September, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Mr. Tang Vel
s/o Mr. Nadeshan, aged about 58 years
r/o S-67-132, Iyyappa Temple
Madrasi Camp Jal Vihar
Lajpat Nagar-I, Delhi
Posted with CAW Department as H.C.C. (Helper 1)

(Mr. Haneef Mohamed and Mr. S Sasi Bhushan, Advocates)

..Applicant

Versus

1. The Union of India
Through the Secretary, Ministry of Railway
Railway Bhawan, New Delhi
2. The Senior Divisional Personal Officer
DRM Office, State Entry Road
New Delhi
3. The Divisional Personal Officer
DRM Office, State Entry Road
New Delhi

..Respondents

(Mr. R N Singh, Advocate)

O R D E R (ORAL)

Mr. A.K. Bhardwaj:

Heard. Issue notice to the respondents. Mr. R.N. Singh, learned standing counsel for Ministry of Railways, who is present in the Court, is directed to accept notice.

2. Though the prayer made in the Original Application filed under Section 19 of the Administrative Tribunals Act, 1985 is for issuance of

direction to the respondents to grant the applicant the time-bound promotion or the next higher grade pay but during the course of arguments, learned counsel for applicant only espoused that the respondents should at least decide the representation for next promotion preferred by him.

3. With the consent of the parties, the Original Application is taken up for disposal at the admission stage itself. When in terms of Section 20 of Administrative Tribunals Act, 1985 it is incumbent upon an individual to exhaust the departmental remedies before approaching the Tribunal, it would be obligatory for the departmental authorities also to take decision in the representation(s) so required to be made by the individual.

4. In the wake, the Original Application is disposed of with direction to the respondents to take decision in the representation dated 28.5.2015 made by the applicant to the D.P.P., D.R.M. Office, New Delhi (Annexure A-2) as expeditiously as possible preferably within three months from the date of receipt of a copy of this Order. No costs.

(K. N. Shrivastava)
Member (A)

(A.K. Bhardwaj)
Member (J)

September 7, 2015

/sunil/